MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
NOTIFICATION
New Delhi, the 30th June, 2017

G.S.R 756(E).—In exercise of the powers conferred by sub-section (1) of section 110 of the Motor Vehicles Act, 1988, the Central Government hereby makes the following amendments in the notification of the Ministry of Road Transport and Highways number G.S.R 1034 (E) dated the 2nd November, 2016
1. In the said notification, in rule 2, for the words “the following sub-rule”, the words “the following sub-rules” shall be substituted.

2. In the said notification, for the figure and words “3. The vehicles referred to in”, the brackets, figure and words “(4) The vehicles referred to in” shall be substituted.

[No. RT-11028/02/2016-MVL]

ABHAY DAMLE, Jt. Secy.